

IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
SOUTH ZONAL BENCH AT CHENNAI

E/MISC/40483/2017 & E/40436/2016

(Arising out of Order-in-Appeal No. 275/2015 dated 22.12.2015
passed by the Commissioner of Central Excise (Appeals), Chennai)

M/s. Tempel Precision Metal Products India Pvt. Ltd. : Appellant

Vs.

CCE, Chennai-I

: Respondent

Appearance

None
for the appellants

Shri S. Govindarajan, AC (AR)
for the Respondent.

CORAM :

Hon'ble Ms. Sulekha Beevi, Member (Judicial)
Hon'ble Shri Madhu Mohan Damodhar, Member (Technical)

Date of Hearing/Decision: **07.07.2017**

FINAL ORDER Nos. 41180 / 2017

Per Bench

The appellant/assessee has filed this miscellaneous application
to withdraw the appeal filed by them.

2. Prayer of appellant is allowed and the appeal is dismissed as
withdrawn. Miscellaneous application is also disposed accordingly.

(Order dictated and pronounced in the open Court)

(MADHU MOHAN DAMODHAR)
MEMBER (TECHNICAL)

(SULEKHA BEEVI C.S.)
MEMBER (JUDICIAL)

BB



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